

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13932/2011

(From the judgement and order(s) dated 18/02/2011 in FERA
No.22247/2010 of The HIGH COURT OF BOMBAY)KETAN V. PAREKH Petitioner(s)
VERSUS
SPECIAL DIRECTOR, DIR.OF ENFORCEMENT&ANR. Respondent(s)(With prayer for interim relief and office report)
WITH SLP(C) NO. 13984 of 2011
(With prayer for interim relief and office report)
SLP(C) NO. 13988 of 2011
(With prayer for interim relief and office report)

Date: 22/11/2011 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYAFor Petitioner(s) Mr.Ranjit Kumar, Sr.Adv.
Mr.Manik Dogra, Adv.
Mr.Bharat Arora, Adv.
Mr. Navin Chawla, Adv.
Mr.Amit Mahajal, Adv.
For Respondent(s) Mr.A.K.Panda, Sr.Adv.
Mr.P.K.Dey, Adv.
Mr.B.Krishna Prasad, A.O.R.(Not Present)UPON hearing counsel the Court made the following
O R D E R

Arguments heard.

Judgment reserved.

(Satish K.Yadav)
Court Master(Veena Khera)
Court Master